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**MOOTERS' SOCIETY**  
**LAW CENTRE- I**  
**FACULTY OF LAW**  
**UNIVERSITY OF DELHI**



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27<sup>th</sup> December 2012

Dear Sir/ Madam,

It gives us immense pleasure to inform you that LC-I in collaboration with NHRC is organizing National Moot Court Competition on Human Rights from 8-10 March, 2013. The Moot Problem along with the schedule of the competition were circulated before and are available on the Law Centre I website. The detailed rules & regulations of the competition are enclosed herewith.

We invite your esteemed institution to be a part of this prestigious competition.

Thanking you,

Yours Sincerely,

A handwritten signature in black ink, appearing to read 'Ved Kumari'.

Professor-in-Charge  
Law Centre-I  
Faculty of Law  
University of Delhi

# **NHRC-LC-I National Moot Court Competition**

**8-10 March 2013**

## **GENERAL RULES AND REGULATIONS**

### **1. REGISTRATION:**

- 1.1. Duly filled registration forms from the institution interested in participating should reach us latest by 31<sup>st</sup> Jan through email at [mootcourtsociety.lc1@gmail.com](mailto:mootcourtsociety.lc1@gmail.com)
- 1.2. The participants should ensure that their registration forms are duly signed by the Principal/Head of their respective institution and the seal is affixed on the same.
- 1.3. A maximum of 26 teams shall be chosen on 'first come first serve' basis. The selected teams shall be intimated within one week from the last date of receiving of registration forms by the organizers.

### **2. REPORTING FOR COMPETITION:**

- 2.1. The participants are expected to arrive at the venue of the Competition on 8<sup>th</sup> March, 2013 latest by 4.00 PM for registration.

### **3. ARRIVAL: OUTSTATION PARTICIPANTS**

#### **3.1. Pre Arrival:**

- 3.1.1. The participating teams should intimate the hosts about their arrival and travel details by 1<sup>st</sup> March, 2013 positively.

#### **3.2. Post Arrival:**

- 3.2.1. On arrival the registered teams are required to confirm their participation in person by contacting on any of the Phone Nos. given towards the end of the rules. The confirmation should also be done on the 8<sup>th</sup> of March, 2013 at the registration desk in the Law Centre-I latest by 4.00 PM.

- 3.2.2. All the participants are required to carry their

College/University Identity Cards at the time of registration and at all times during the competition. The teams must ensure that the organizers know the whereabouts of all team members at all times from the time of their arrival till their departure from Delhi.

**4. ACCOMMODATION, FOOD AND TRANSPORT:**

4.1. **Accommodation-** Accommodation shall be provided only to the outstation teams on the days of the competition i.e. from 8<sup>th</sup> and 9<sup>th</sup> March, 2013. It shall be extended to only members of the participating team (maximum three). Costs of one additional night, if required will be borne by the participants. Team/s shall be responsible for any/all damages caused by them during their stay.

4.2. **Food-** Food shall be provided to all the teams only on the three days of the competition.

**5. CODE OF CONDUCT:**

5.1. The participants must behave in a dignified manner and not cause any inconvenience to the volunteers.

5.2. Any participant found misbehaving with other participants or volunteers will be disqualified immediately.

5.3. Deference to the Judges of the moot court competition must be maintained inside and outside the Court Hall.

5.4. Participants will be entirely disqualified from the competition on the following Grounds

5.4.1. If found smoking or consuming/ carrying drugs or alcohol in the campus or Accommodation.

5.4.2. If found misbehaving, or causing nuisance, or making abusive statements, showing disrespect towards judges, co-participants or members of the host institution.

## **RULES GOVERNING THE COMPETITION:**

### **1. 1.TEAM COMPOSITION:**

- 1.1.Each team shall include two speakers, who may be accompanied by one researcher, all of whom shall have to be accordingly designated during the registration process.
- 1.2. Each team will have a team code and each member shall be given an individual code. The team code shall be sent to the teams through mail and/or shall be informed through telephone. The respective team codes have to be mentioned in the Right Top Corner of the Cover Page of the Memorials
- 1.3.Teams shall not disclose their identity or of their institution or city, etc.; such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the organizers.

### **2. STRUCTURE OF THE COMPETITION**

The competition Rounds shall be held over a period of two days i.e., 9 March and 10 March, 2013. The Inaugural Function and the Orientation Programme will be held on March 8, 2013.

The competition shall consist of four rounds:

- a) The Preliminary Rounds;
- b) The Quarter Finals;
- c) The Semi Finals;
- d) The Final.

#### **2.1. Preliminary Rounds**

- 2.1.1. The preliminary rounds will be held on March 9, 2013. In the preliminary rounds, each team shall have to argue twice, once as a petitioner and the other as a respondent.
- 2.1.2. The draw of lots for determining the side for which the teams shall be arguing and exchange of memos for Preliminary Rounds would be held on 8th March, 2013.
- 2.1.3. No two Teams will argue against each other more than once in the Preliminary Rounds.
- 2.1.4. The Quarter Finalists shall be determined according to the following system; at the end of the Preliminary Rounds, the top 8 Teams will qualify for the Quarter Finals. The first 8 teams will be selected on the basis of number of Rounds won (two wins).

- 2.1.5. A Team shall be credited with a win if its total marks in the respective Round are higher than its Opponent Team. For ascertaining the score of a Team, the combined marks obtained in the Oral Round and the Memorial would be the deciding criteria.
- 2.1.6. In case of a tie between competing teams in the Preliminary rounds, weightage will be given to the oral round score and the team scoring in the oral round would qualify for the Quarter-final Rounds.
- 2.1.7. All the advanced rounds i.e. Quarter final, Semi-final and Final will be knockout rounds evaluated only on the Oral arguments.
- 2.1.8. The side a Team will be arguing in advanced rounds will be decided by a Draw of Lots, with the Teams picking the lots.
- 2.1.9. A Team will be credited with a win in the Quarter-finals if their total marks are higher than its Opponent Team. In case of a tie, the marks obtained in the Preliminary Round by the Teams will be considered.
- 2.1.10. Two teams that score the maximum marks in the Semi-finals will move on to the final round. Memorial marks will not be accounted for in deciding the finalists. In case of a tie, teams scoring the highest points in their preliminary round will move into the final rounds.

### **3. ORAL ROUNDS:**

In each oral round a team will be represented by two speakers who present arguments. The researcher will not participate in the arguments but will be seated along with the speakers.

#### **3.1.Preliminary Round:**

- i. The court language shall be in English.
- ii. Each team will get a total of 30 minutes to present their case. The time includes questioning by judges. Each speaker should speak for at least 10 minutes.
- iii. Before the start of the Oral Rounds of any Team, the Speakers of the Team shall inform the Court Room Officers regarding the order of speaking as well as allocation of time between themselves and the time reserved for Rebuttal.
- iv. The division of time is at the discretion of the team members subject to a minimum of ten minutes per speaker.

- v. A maximum of 5 minutes can be reserved for the rebuttal / sur-rebuttal. Rebuttal would be allowed only to the petitioner and they would have to specify in the beginning the time they want to set apart for rebuttal. Sur-rebuttal may be allowed at the discretion of the judges. Once so informed, these timings shall not be changed. If a Speaker speaks for more than the time reserved for him/her, the extra time used by such Speakers shall be deducted from the time allotted to the second Speaker of that team. If the second Speaker exceeds the time allotted to him/her, such time exceeded shall be deducted from the time reserved for Rebuttals/Sur-Rebuttals.
- vi. Five minutes before the completion of the allocated time for each speaker there will be a warning bell, and at the completion of the allocated time for each speaker there will be a final bell.
- vii. Judges may, at their discretion, extend oral arguments time up to a maximum of 10 minutes.
- viii. Teams, while submitting their oral arguments, should not pass any material for reference to the Judges. Speakers are not allowed to pass any materials to the Judges, unless asked for by the Judges.
- ix. In case any Opponent team fails to appear in a Preliminary Round, the Rounds shall be conducted ex-parte and the scoring shall be done as if the defaulter team had been present and arguing. The defaulting team will not be allowed to participate in subsequent rounds. In the Quarter, Semi or Final round, a team scheduled to take part in a round does not appear for 10 minutes after the scheduled start of the round, a walkover shall be declared. In such a case, the team that has been given the walkover shall not argue the matter from their side.
- x. No Researcher of any team will be permitted to speak, (except in exceptional circumstances after the approval of the organizers), but would be allowed to communicate with his/her team members in a discreet manner.
- xi. During the oral rounds teams would not be allowed to use any electronic devices, like Laptops, LCD Projectors and Video camera etc.
- xii. The dress code for the competition is standard Lawyer's attire. Senior Counsel Gowns are not permitted to be worn by the participants in the competition.
- xiii. Any Team which violates any of the Rules with respect to the Oral Rounds may be penalized. The decision of the Judges shall be final in this regard.
- xiv. Any form of scouting during the Competition is strictly prohibited

- and may entail instant disqualification.
- xv. If a Team feels that a violation of the rules of the Competition has taken place at any stage of the Competition, the Team(s) within fifteen minutes after the completion of the Round should register a complaint with the Court Room Officers. Team(s) under no circumstances shall approach the Judges with any complaints.
  - xvi. In case of any dispute, the decision of the organizers shall be final.

### **3.2. Quarter Final Round:**

- i. Each team will get a total of 35 minutes to present their case. The time includes questioning by judges.
- ii. The division of time is at the discretion of the team members subject to a minimum of ten minutes per speaker.
- iii. On all other aspects the round will be subject to the rules as mentioned hereinbefore.

### **3.3. Semi Final Round:**

- i. Each team will get a total of 40 minutes to present their case. The time includes questioning by judges.
- ii. The division of time is at the discretion of the team members subject to a minimum of fifteen minutes per speaker.
- iii. On all other aspects the round will be subject to the rules as mentioned hereinbefore.

### **3.4. Final Round:**

- i. Each team will get a total of 45 minutes to present their case. The time includes questioning by judges.
- ii. The division of time is at the discretion of the team members subject to a minimum of fifteen minutes per speaker.
- iii. On all other aspects the round will be subject to the rules as mentioned hereinbefore.

## **4. Scouting:**

- 4.1. Teams will not be allowed to observe the orals of any other team. Scouting is strictly prohibited. Scouting by any of the team members will result in immediate disqualification.
- 4.2. In this regard, the organizers' decision will be final.
- 4.3. The researchers shall sit with the speakers at the time of the orals and shall not attend the court sessions of any other team participating in the competition.
- 4.4. Scouting by any person should be brought to the notice of the organizers immediately, without disturbing the round in progress.

## 5. Memorials:

5.1. The following requirements must be strictly followed with respect to submission of memorials. Non-conformities will be liable to penalties while awarding marks thereon-

- i. Each team must prepare memorials for both sides to the dispute (Petitioner and
- ii. Respondent).
- iii. Once the memorials have been submitted, no revisions, supplements, or additions will be allowed.
- iv. Six copies of each memorial for Petitioner and Respondent (together Twelve) must reach the organizers latest by February, 2013. Participants are advised to carry copies of memorials during the competition for their own perusal.
- v. The memorials have to be submitted on typed A4 size paper printed on one side and **must contain:**
  - Cause Title (Identity of the College/Participants should not be disclosed).
  - The table of contents.
  - The index of authorities/List of references and cases.
  - The statement of jurisdiction.
  - The statement of facts.
  - The statement of issues.
  - The summary of Pleadings.
  - The Detailed Pleadings.
  - The prayer.
  - Affidavit, if necessary
- vi. The Memorial should not exceed 25 typed pages (line space 1.5 points).
- vii. **Format requirements:**
  - Font: Times New Roman
  - Font size: 12 and for footnotes, 8
  - Line Spacing: 1.5, Margin: 1 inch
  - There should not be any borders on the pages.
  - Memorials should be spiral bound and not stapled
  - Covers must be placed on memorials as follows:
    - Petitioner - Blue Colour
    - Respondent- Red Colour
- viii. Teams shall cite authorities in the Memorial using footnotes following a uniform style of citation.
- ix. vi. The Cover Page of each Memorial must contain the following



information: NHRC-LC-I National Moot Court Competition,8-10March 2013.

- 5.2. Footnotes should be limited to only citations or any other information relevant to the arguments. In no event shall footnotes contain extra or irrelevant information and in no case shall footnotes contain arguments.
- 5.3. Relevant annexure may be attached to the memorial. However, the participants are advised to bring their own reference materials with them for their use in the courtrooms, but these materials must not reveal the identity of the participants or the institution they are representing.
- 5.4. Each Team shall be provided with the copy of the Memorial of the Opponent Team at the Draw of Lots for the respective Rounds.
- 5.5. Name of the participants or institution ought not to be mentioned anywhere in the memorial.

## 6. SCORING CRITERIA:

Marks

- Memorial 20
- Oral Arguments
  - Application of facts and evidence 15
  - Understanding of law and procedure 20
  - Use of authorities and precedents 10
  - Advocacy skills, response to question and articulation 25
  - Court etiquette 10

## 7. AWARDS

- 7.1. The following awards will be given.
  - a. Best Team Award [Cash prize: Rs. 10,000/-]
  - b. Runner Up Team [Cash prize: Rs. 7,500/-]
  - c. Best Memorial Award [Cash prize: Rs. 5,000/-]
  - d. Best Speaker [Cash prize: Rs. 5,000/-] – The Best Speaker prize will be decided on the basis of highest marks scored by a participant in the preliminary round.
- 7.2. In addition to the above awards places and certificates are given to all other categories of winners. All participants will be awarded participation certificates.
- 7.3. In no case will the participant team be given their respective certificate prior to the Valedictory function and will be given only after the Valedictory and under any circumstance the Certificate of Appreciation/merit and awards will not be couriered.

## 8. MISCELLANEOUS:

- 8.1. The organizers' decision with regard to the interpretation of rules or any other matter related to the competition will be final and binding. All the rules are only inclusive and not exhaustive for the competition.
- 8.2. If there is any situation which is not contemplated in the rules, the organizers' decision on the same will be final and binding.
- 8.3. The organizers reserve the right to vary, alter, modify, or repeal any of the above rules without any prior notification, if so required and as they may deem appropriate.
- 8.4. Rules should be strictly adhered to. Any deviation from there will attract disqualification.

## 9. CLARIFICATIONS TO THE COMPETITION PROBLEM

- 9.1. Participating team may request for clarifications to the official moot problem via e-mail to [mootcourtsociety.lc1@gmail.com](mailto:mootcourtsociety.lc1@gmail.com). The last date for applying for clarifications is, 15 February 2013.
- 9.2. All clarifications shall be posted on the official email id of Law Centre I by 2013.

## 10. CLARIFICATIONS FOR THE COMPETITION:

Regarding Registration / Submission of Memorials / Accommodation / Transport / etc., you can contact us at:

Phone No: 27667991, 27667725 Extn. 1520 / 1521 (Monday – Friday, 3 pm – 7.30 pm)

Ms. Radhika Mandhar (Student Convenor) ph no: +91-9810307729

Mr. Anshuman Animesh (Student Co-Convenor) ph no: +91-981001345

Mr. Sahil Monga (EC Member) ph no: +91-9811866944

Ms. Anu Sura (EC Member) ph no: +91-9654500031

Suresh Pal (office co-ordinator) ph no: 9013627744

E-Mail: [mootcourtsociety.lc1@gmail.com](mailto:mootcourtsociety.lc1@gmail.com)

# *The First NHRC-LC-I National Moot Court Competition*

*8-10<sup>th</sup> March 2013*

## **Schedule for the National Moot Court Competition, 2013**

Last date for Registration:	31 <sup>st</sup> Jan,2013
Last date for Sending Team Details:	8th Jan, 2013
Last date for Submission of Memorials:	26 <sup>th</sup> February, 2013 for Soft Copy 28 <sup>th</sup> February, 2013 for Hard Copy by 7pm

<b>Day -1</b>	<b>8<sup>th</sup> March 2013 (Friday)</b>
Registration of Team at Law Centre-I:	04.00 P.M
Inauguration, Draw of Lots and Exchange of Memos:	05.00 P.M. – 07.00 P.M
High Tea:	07.00 P.M
<b>Day -2</b>	<b>9<sup>th</sup> March 2013 (Saturday)</b>
Reporting Time:	09.15 A.M.
Briefing of Judges:	09.30 A.M. - 10.00 A.M.
Preliminary Round (I):	10.00 A.M. – 11.00 A.M
Tea for Judges:	11.00 A.M. – 11.30 A.M
Preliminary Round (II):	11.30 A.M. – 12.30 P.M
Lunch:	12.30 P.M - 1.30 P.M
Announcement of Result & Draw of Lots:	1.30 P.M. – 02.00 P.M.
Quarter Final Round:	02.00 P.M. – 03.30 P.M
Tea:	03.30 P.M. – 04.00 P.M.
Announcement of Result & Draw of Lots:	04.00P.M. - 04.30 P.M.
Semi Final Round:	04.30 P.M. – 05.50 P.M.
Tea:	05.50 P.M – 6.20 P.M
Announcement of Result & Draw of Lots:	06.20P.M.
Cultural Programme:	06.50 P.M. –07.50 P.M.
Dinner:	07.50 P.M.
<b>Day -3</b>	<b>10<sup>th</sup> March 2013 (Sunday)</b>
Reporting Time:	09.30 A.M.
Final Round:	10.00 A.M. - 11.30 A.M.
Tea:	11.30 A.M. - 12.30 P.M
Valedictory Lecturer & Prize Distribution:	12.30 P.M. – 01.30 P.M
Lunch:	01.30 P.M.